

# HIGH COURT OF JAMMU AND KASHMIR AT JAMMU/SRINAGAR

\*\*\*\*\*

## **All the documents shall be arranged properly in a Blue File Cover**

1. Bank Draft of Rs. 600/- in favour of State Bar Council through High Court of Jammu and Kashmir. Payable at R.C.C. Jammu/ Srinagar (Rupees 300/- in case of S.C/S.T.)
2. Bank Draft of Rs. 300/- in favour of Secretary, Bar Council of India, New Delhi payable at R.C.C., New Delhi. (Rs 150/- in case of S.C./S.T.)
3. Bank Draft fee amounting to Rs. 300/- in favour of Controller Examinations, University of Kashmir/Jammu for verification of Provisional/ Degree Certificate.
4. Original Matriculation Diploma (Date of Birth Certificate)
5. Original LL.B. Degree Certificate/Provisional
6. Original Permanent Residence Certificate (State Subject)
7. Character Certificate from the concerned University.
8. Two latest Photographs in an envelope (unattested)
9. One set of Attested Photostat Copies of the original documents. Affix Court Stamp of Rs. 5/- on Application Form.
10. Character Certificate from two Senior Advocates counter signed by the President Bar Association.
11. Undertaking on an Affidavit to be attested by Notary with Notary Stamp of Rs.10/-
12. Verification Roll Forms. Three Sets complete in all respects duly attested by Gazetted Officer. Photographs should also be attested.
13. Category Certificate (Scheduled Caste/Scheduled Tribe, if any).

## **RETIRED PERSONS**

14. Copy of 1st Appointment Order.
15. Copy of Retirement Order
16. Character Certificate from concerned Department.
17. Original LL.B. Certificate

Affix Rs. 5/-  
stamp

## APPLICATION FORM FOR ENROLLMENT AS AN ADVOCATE

Paste recent  
passport size  
coloured  
photograph

### BAR COUNCIL OF JAMMU AND KASHMIR

Application No. \_\_\_\_\_ of \_\_\_\_\_ under  
§.25 read with S. 24 of the Advocate's Act, 1961.

Name of Applicant: \_\_\_\_\_  
(in full block letters, Surname first).

**Permanent Address:-**

R/o \_\_\_\_\_

Mohalla/Village \_\_\_\_\_

Tehsil \_\_\_\_\_ District \_\_\_\_\_

**Present Address:-**

R/o \_\_\_\_\_

Street/Mohalla \_\_\_\_\_

City/Town: \_\_\_\_\_ Distt. \_\_\_\_\_

Pin : \_\_\_\_\_

Date of Birth \_\_\_\_\_

Mobile No. \_\_\_\_\_

e-mail Address, if any \_\_\_\_\_

Any other information \_\_\_\_\_

To

The Registrar General,  
High Court of J&K,  
Bar Council of J&K,  
Srinagar/Jammu.

I, \_\_\_\_\_

S/o, D/o, W/o \_\_\_\_\_ do hereby  
declare that I am desirous of being admitted as an Advocate on the roll of

Advocates maintained by the Bar Council of J&K and want to apply for the same.

1. I am permanent resident of J&K State.
2. I hereby declare that I have completed twenty one years of age, my date of birth being \_\_\_\_\_ (original Matriculation /H.S. Certificate to be furnished).
3. I declare that upon admission I propose to practice with in the State of J&K.
4. I am qualified to be admitted as an Advocate on the State Roll under Clause (C) of Sub Section (1) of Sub Section (2) or Sub Section (3) or Sub Section (4) of Section 24 of Section 58 of the Advocates Act, 1961 (No. 25 of 1961).
5. I declare that I was enrolled as District Pleader/ Vakil / Mukhtar / Advocate by \_\_\_\_\_ High Court as per certificate enclosed.
6. I want to furnish the details necessary under section 24(1) (g) of the Advocates Act, 1961, read with the relevant rules of the Bar Council of India under S. 24 (C) of the Advocate's Act. The particulars thereof are given below:
  - I) Name of the University in which the degree in law was taken \_\_\_\_\_
  - II) Name of the degree in law: \_\_\_\_\_
  - III) The academic years of the course of instruction and the year when the degree was taken \_\_\_\_\_
  - IV) Name of the College where the course of instruction was taken and completed \_\_\_\_\_
  - V) Whether the degree was taken by private study or actual attendance at classes \_\_\_\_\_
  - VI) The duration of the course of instruction in law whether two years or three years \_\_\_\_\_
  - VII) The medium of instruction in law, the language in the course of instruction in law \_\_\_\_\_
  - VIII) Whether proficiency test in English was passed in the course of instruction in law \_\_\_\_\_
  - IX) Other relevant particulars, if any \_\_\_\_\_

I hold a degree in law of a University outside the territory of India, which is recognized by the Bar Council of India and the particulars are given below:-

- 1. The name of the University \_\_\_\_\_
- 2. The name of the Degree \_\_\_\_\_
- 3. I am barrister at Law called to the Bar in the year \_\_\_\_\_ and qualified under section 24 (I/c) I studied in the Institution \_\_\_\_\_ in the year \_\_\_\_\_.

**(to be filled in by the person who have undergone the three/five years course of study and taken the degree in law)**

- 7. In my course of study for 3/5 years (have had practical training and passed the examination as required by the Bar Council of India \_\_\_\_\_ (give particulars)
- 8. I enclose \_\_\_\_\_ (original certificates) and furnish true copies of the original certificates (Particulars to be furnished).
- 9. I enclose certificate of good moral character and of fitness to be an Advocate on the Roll of Bar Council of J&K (particulars to be furnished)
- 10. I do hereby declare that I am not/I am in full or part time employment of service \_\_\_\_\_.
- 11. I declare that I am not/I am engaged in any trade or business or profession \_\_\_\_\_.
- 12. I give particulars of my previous employment or service or trade or business or profession as under:
- 13. I have left my previous employment or service in consequence of termination service, retirement/resignation/dismissal on \_\_\_\_\_ under the following circumstances.
- 14. I have left my previous trade, business or profession in the year \_\_\_\_\_ by reason of \_\_\_\_\_ (the applicant is expected to answer without most frankness and contour)
- 15. State any other circumstance or incident affecting your character or fitness to be enrolled \_\_\_\_\_



5

16. I declare that I made previous application for enrollment as Advocate/Pleader/Mukhtar/Revenue agent to the Bar Council of \_\_\_\_\_ Court of on \_\_\_\_\_ the application was rejected for the reason of \_\_\_\_\_. The application was withdrawn (copy of the order of the Bar Council of Court concerned to be filled). If no such application was made it should be specifically state.

17. (a) Have you been convicted previously by any court in India (answer specifically yes or no) Give particulars as to the name of Court, the number of proceedings, the order of Judgment, whether any appeal or revision filed and the result of the same giving the date, nature of the appeal under each head (file relevant copies) \_\_\_\_\_

(b) Is there any pending criminal proceeding against you, if so, give full particulars as to name of court, date of proceeding etc. \_\_\_\_\_

(c) Have you been dismissed or suspended from service or otherwise punished while in service (give particulars) \_\_\_\_\_

(d) Have you been adjudged as insolvent by any Court (give particulars) \_\_\_\_\_

18. (a) I hereby pay/remit **Rupees six hundred only**  
**Rupees one hundred fifty only (SC/ST)**

being the enrollment fee payable to the State Bar Council

and **Rupees one hundred fifty only**

**Rupees seventy five only (SC/ST)**

fee payable to Secretary Bar Council of India under section 24 (i) of the Advocate's Act, 1961.

Provided that where such person is a member of the scheduled caste or the scheduled tribe has to produce a certificate to that effect from the District Magistrate, the enrollment fee payable by him/her to the State Bar Council shall be Rs. 300/- (Rupees three hundred) only and Rupees one hundred fifty payable to Secretary Bar Council of India, New Delhi.

(b) Demand Draft No. \_\_\_\_\_ dated \_\_\_\_\_

Amount \_\_\_\_\_ (Rs. 600/- in case SC/ST Rs. 300/-) in  
favour of \_\_\_\_\_

(c) Demand Draft No. \_\_\_\_\_ dated \_\_\_\_\_  
Amount \_\_\_\_\_ (Rs. 150/- in case SC/ST Rs. 75/-) in  
favour of \_\_\_\_\_

19. I hereby declare that if admitted as an Advocate, I will faithfully observe and abide by all rules made by the Bar Council of J&K and the Bar Council of India as amended from time to time for regulating the conduct of Advocates on the State Roll and the common roll of India. I have read the rules relating to standards professional conduct and etiquette printed overleaf.
20. I give my undertakings as are required.
21. I declare that the statements made in this application are true and correct to my knowledge, information and belief.
22. I undertake to furnish such other particulars as may be required of me for the purpose of this application.
23. I am herewith furnishing two copies of my passport size photographs.

**Submitted**

N.B. If any statement or fact stated in the application is found to be false at any time, the name of the applicant shall be liable, to be struck off the roll under provision to sub section (i) of section (25) \_\_\_\_\_ of the Advocate's Act.

**CERTIFICATE OF GOOD MORAL CHARACTER**

(Given by senior Advocate)

I, \_\_\_\_\_  
(Name of Advocate)

of \_\_\_\_\_  
(Address and Profession, Occupation or Position)

certify that \_\_\_\_\_  
(Name and description of the applicant)

has been known to me personally for onwads of \_\_\_\_\_ years last  
past. I have had the following opportunities of judging his/her character  
(that is to say) \_\_\_\_\_  
\_\_\_\_\_.

I believe him/her to be a person of respectability and fit and proper  
person to be admitted as an Advocate on the roll of Advocates of the Bar  
Council of J&K.

Dated \_\_\_\_\_ day of \_\_\_\_\_ 2002 \_\_\_\_\_

Date of enrollment as an Advocate \_\_\_\_\_

No. on the Roll \_\_\_\_\_

**Signature of Advocate**

**Signature**

**President, Bar Association**

**Seal** \_\_\_\_\_



## UNDERTAKING

- a) I do hereby undertake that if, after my admission as an Advocate I accept full or part time service, or I am engaged in any trade, business or profession (unless exempted by the Bar Council (under cite rules), I shall forthwith inform the Bar Council of such employment or engagement and shall cease to practice as an Advocate.
- b) I do hereby undertake that I shall not accept any employment which, in the opinion of the Bar Council is derogatory to the status of an Advocate.
- c) I hereby declare and undertake that:
- (i) I shall upheld the constitution and the laws.
  - (ii) I shall conform to the standards of professional conduct and etiquette laid down by the Bar Council of India which I have read.
  - (iii) I shall faithfully discharge every other obligation case on me by the Advocate's Act, 1961 and the rules framed thereunder.
  - (iv) I intend to practice ordinarily and regularly within the jurisdiction of Bar Council of J&K.
  - (v) I shall inform Bar Council of any change if address of my residence or place of practice for the proper maintenance of the roll and voters list.

I declare that the facts stated above in this application are true and correct and that the documents filed are genuine, this \_\_\_\_\_date of \_\_\_\_\_200\_ at\_\_\_\_\_.

**Signature**



**DESCRIPTIVE ROLL (VERIFICATION ROLL) TO BE SUBMITTED BY THE CANDIDATE FOR APPOINTMENT (TO BE SUBMITTED IN DUPLICATE)**

Affix Passport size Photograph

**Warning: Submission of wrong information will disqualify the candidate from employment.**

- 1. Name in capital letters \_\_\_\_\_  
(please indicate aliases if any)
- 2. Marks of identification \_\_\_\_\_
- 3. Marital status: Married/Unmarried
- 4. Name of husband/wife (if married) \_\_\_\_\_
- 5. Residential particulars:

**Present Address:**

Village/Mohalla \_\_\_\_\_

Police Station \_\_\_\_\_

Tehsil/District \_\_\_\_\_

Previous Address, if any \_\_\_\_\_

- 6. If originally from Pakistan, the address in that country and the date of migration \_\_\_\_\_
- 7. Particulars of place including foreign country, where the candidate has resided at any time during the last five years.  
\_\_\_\_\_ period from \_\_\_\_\_ to \_\_\_\_\_  
place of stay: Village/Mohalla \_\_\_\_\_  
Street \_\_\_\_\_ Police Station \_\_\_\_\_
- 8. Father's name \_\_\_\_\_  
Residential address \_\_\_\_\_  
Profession of father: \_\_\_\_\_ if in service,  
give details of posting \_\_\_\_\_

9. Nationality of candidate and his close relatives:  
 Father's nationality \_\_\_\_\_  
 Mother's nationality \_\_\_\_\_  
 Brother's nationality \_\_\_\_\_  
 Sister's nationality \_\_\_\_\_  
 Husband's/Wife's nationality \_\_\_\_\_
10. Place of birth of candidate (District/State) \_\_\_\_\_
11. Date of birth \_\_\_\_\_
12. Present age \_\_\_\_\_
13. Are you member of Scheduled Caste/Scheduled tribe/OBC \_\_\_\_\_
14. Educational qualification \_\_\_\_\_

S.No	Name of Institution	Date of entering	Date of leaving	Examination passed
1				Matric
2				10+2
3				Graduation
4				Professional course
5				
6				

15. If you have any time been employed, give details:  
 Designation \_\_\_\_\_ Department \_\_\_\_\_  
 Period, from \_\_\_\_\_ to \_\_\_\_\_
16. Have you remained a member of any political party/social organization give details \_\_\_\_\_.
17. Have you ever been arrested/prosecuted/detained. If answer is yes, give details of conviction etc. \_\_\_\_\_  
 \_\_\_\_\_
18. Have you ever been debarred or disqualified by any State/Public Service Commission of any Union PSC from appearing in its examination \_\_\_\_\_
19. Names of two responsible persons of your locality to whom you are known: (i) \_\_\_\_\_  
 (ii) \_\_\_\_\_

I certify that the foregoing information is correct and complete to the best of my knowledge and belief.

Signature of candidate

Date: \_\_\_\_\_

Place: \_\_\_\_\_

**IDENTIFICATION CERTIFICATE**

**(to be attested by a Gazetted Office)**

Certified that I have known Shri/Smt./Miss \_\_\_\_\_  
S/o, D/o, Shri \_\_\_\_\_  
of \_\_\_\_\_ for the last \_\_\_\_\_ years \_\_\_\_\_ months  
and the information/particulars indicated/mentioned by the candidate are  
correct to the best of my knowledge and belief.

**Signature**

Name \_\_\_\_\_

Designation \_\_\_\_\_

Address \_\_\_\_\_

\_\_\_\_\_ (Seal)